



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

No. F.5 (694)/ LJ&LA /Lit/2023/ 4279

Dated: 19/6/24

NOTICE

All the practicing advocates who are enrolled with Bar Council of Delhi and who also are an elector of NCT of Delhi are hereby informed that under the Standard Operation Protocol (SOPs) of Chief Minister Advocates Welfare Scheme (CMAWS), the portal is opened twice a year in January and July for fresh registrations under the Scheme. The portal will now be opened from 1st of July to 15th of July, 2024 for fresh registration under the current policies of term insurance valid from 20.10.2023 to 19.10.2024 and medical insurance valid from 16.05.2024 to 15.05.2025 under Chief Minister Advocates' Welfare Scheme for availing benefits of Group (Term) Life Insurance providing life cover of Rs. 10,00,000/- (Rupees Ten Lakh only) and Group Medi-Claim Insurance coverage for Advocates and his/her spouse and two dependent children up to the age of 25 years, for a family floater sum assured of Rs. 5,00,000/- (Rupees Five Lakh) for the current policy periods.

All advocates who are interested to avail the benefit of the Scheme are required to get themselves registered under this scheme, on the website www.cmaws.delhi.gov.in w.e.f. 12:00 A.M. on 01.07.2024 till 11:59:59 P.M. of 15.07.2024.

It is clarified that all those advocates who had earlier applied for registration in the year 2023 and 2024 under the scheme, need not apply afresh. In case the advocates who have already registered themselves under this scheme, wishes to update any credentials in respect of their earlier registration may update/correct the same on the CMAWS portal i.e. www.cmaws.delhi.gov.in (as per provisions of SOP of CMAWS). The updated credentials are also required to be sent through E-mail to the Law Department on law-gnctd@delhi.gov.in for necessary processing.

It is only after the request of updation/correction is received in Law Department, the same can be processed further by the Department. The list of advocates who are already covered under the current policies under the Chief Minister Advocate Welfare Scheme is available on the website www.cmaws.delhi.gov.in

Further, in order to avoid double premium payment (only in case of Group Medi-Claim Insurance), all the registered advocates are requested to update enrolment number of his/her spouse also. (in case where both are advocates). In such cases both of them have to mention enrolment number of his/her spouse. In case of any duplicity of entries, the Law Department shall be entitled to delete the name of one beneficiary (either husband or wife) of Group Medi-Claim Insurance without any further notice to the concerned advocate (s), at any point of time during the period of Insurance Policy.

Note: Please note that mere registration under this scheme does not confer the benefit under this scheme to the advocate unless his/her Enrolment Number and EPIC Number are verified by Bar Council of Delhi and by the Office of The Chief Electoral Officer, GNCT of Delhi respectively and further subject to completion of the administrative formalities that may be required in the matter and purchase of policy for the prospective beneficiary by paying her/his premium.

In case of any discrepancy while applying under the Scheme, the decision of Department of Law, Justice & L.A. would be final.


DEPUTY SECRETARY (LIT.)/L.O.

No. F.5 (694)/ LJ&LA /Lit/2023/4280-4293

Dated: 19/6/24

To,

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Session Judge, Tishazari Courts, Karkardooma Courts, Patiala House Courts, Rohini Courts, Dwarka Courts, Saket Courts, Rouse Avenue Courts, Delhi.
3. The President, Supreme Court Bar Association, Supreme Court of India.
4. The Chairman, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-49 for information and **with the request to circulate the same among other Bar Associations having advocates registered with Bar Council of Delhi.**
5. The President, Delhi High Court Bar Association, Delhi High Court.
6. The President, Delhi Bar Association, Chamber no. 724, Western Wing, Tis Hazari Court Complex, Delhi.
7. The President, New Delhi Bar Association (Patiala House Courts), Patiala House Court Complex, New Delhi - 110001
8. The President, Dwarka Bar Association, Dwarka Court Complex, Sector-10, Dwarka, Delhi.
9. The President, Saket Bar Association, Chamber no. 278, Saket Court Complex, Saket, Delhi.
10. The President, Shahdara Bar Association (Karkardooma Court), Delhi. The President, Delhi Bar Association, Tis Hazari Courts, Delhi.
11. The President, Rohini Court Bar Association, Ground Floor Central Hall Rohini Court Complex, Rohini, Delhi-110085
12. The President, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P Estate, New Delhi - 110002
13. The President, Delhi Tax Bar Association, G-09, Central Revenue Building, Indraprastha Estate, New Delhi-110002.

Sir/Madam,

I am directed to inform that the process of fresh registration for all the practicing advocates enrolled with Bar Council of Delhi and who are also in the voters' list of GNCT of Delhi for availing benefits of Group (Term) life Insurance, providing life cover of Rs. 10,00,000/- (Rupees Ten Lakhs) and Group Medi-Claim coverage for advocates, their spouse and two dependent children up to the age of 25 years, for a family floater sum assured of Rs. 5,00,000/- (Rupees Five Lakhs) under the Chief Minister Advocates Welfare Scheme will commence w.e.f. **01.07.2024 at 12:00 A.M.** The registration may be made through the website i.e. www.cmaws.delhi.gov.in w.e.f. **12.00 A.M. on 01.07.2024 till 11:59:59 P.M. of 15.07.2024.**

In this regard please find enclosed herewith copy of notice with request to circulate the same among all the concerned advocates associated with your association/office and also to display on notice board of your association/office.

Yours faithfully,

Encl: As above.

DEPUTY SECRETARY (LIT.)/L.O.

Copy for kind information to:

1. The Secretary to Hon'ble Minister (Law), 6th Level, A-Wing, Delhi Secretariat.

1223 IT Cell
21/6/24

Regarding inviting fresh applications from practising advocates who had not applied earlier in the year 2023 and 2024 under CMAWS

From : slaw <slaw@nic.in>

Wed, Jun 19, 2024 05:06 PM

Subject : Regarding inviting fresh applications from practising advocates who had not applied earlier in the year 2023 and 2024 under CMAWS

1 attachment

To : north@ddc.nic.in, southeast@ddc.nic.in, east@ddc.nic.in, northeast@ddc.nic.in, shahdra@ddc.nic.in, northwest ddc <northwest.ddc@nic.in>, southwest@ddc.nic.in, Robin Sharma <djhq.ddc@gov.in>, dba tishazari <dba.tishazari@gmail.com>, scbaec@gmail.com, dwarkacourtbarassociation@gmail.com, saketbarassociation@gmail.com, info@rohincourtbarassociation.com, Shahdarabarassociation@yahoo.in, ndba2012@gmail.com, info@newdelhibarassociation.com, barcouncilofdelhi@rediffmail.com, stba saletaxbar <stba_saletaxbar@saletaxbar.com>, delhitaxbarassociation@gmail.com, info@dhcba.org, dhcbar@gmail.com, barcouncilofdelhi@hotmail.com, Kanwal Jeet Arora <rg.dhc@nic.in>, barcouncilofdelhi@rediffmail.com



Sir,

I am directed to enclosed herewith letter dated 19.06.2024 alongwith the notice dated 19.06.2024 regarding inviting fresh applications from practising advocates who had not applied earlier in the year 2023 and 2024 under CMAWS. The complete detail is available in notice.

You are therefore, requested to circulate the Notice amongst the advocates and also display the same on Notice Board.

Regards,

Dy. Secretary (Lit.)
Department of Law, Justice & L.A.
Govt. Of NCT of Delhi.



IT cell / CTB
(to upload on website) / (to display on Notice Board)

offg. P. D f SJ (Hos)
20/06/24